

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 191 of 2017**

**Dated: 4<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Meghalaya Power Transmission Corporation Ltd. ...Appellant(s)**

**Vs.**

**Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Raunak Jain for  
Mr. Buddy A. Ranganadhan for R-1

Ms. Ritika Singhal for R-2

**ORDER**

Learned counsel for the respondents seek three weeks more time to file reply. They may take steps to file the same on or before 26.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **02.07.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**